Central Administrative Tribunal, Principal Bench Original Application No.132 of 2004

New Delhi, this the 20th day of January, 2004

Hon'ble Mr.Justice V.S.Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member (A)

L.D. Sharma, SE(Retd.) A-163, Fateh Nagar, New Delhi-18

.... Applicant

(By Advocate: Shri Harvir Singh)

Versus

- The Secretary, Ministry of Defence, Government of India, South Block, New Delhi
- 2. The Chief Engineer(D&V) EINC Branch, Army Headquarters, (D&V) Section, Kashmir House, New Delhi-11
- 3. The Engineer-in-Chief
 AHQ Kashmir House, New Delhi-11
- 4. Headquarters Chief Engineer Chandigarh Zone, Area Airport Road, Chandigarh-160 003
- 5. Chief Engineer
 Headquarters Western Command
 Engineers Branch,
 Chandigarh-134 107

....Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant does not press for the relief mentioned in paragraph 8(B) of the O.A. but states that if necessary, he may be permitted to file a separate O.A.

2. Allowed as prayed. Subject to aforesaid, relief claimed in paragraph 8(B) of the O.A. is dismissed as withdrawn.



- 3. Learned counsel for the applicant states that he may be permitted to withdraw the present O.A. with liberty to file a separate application, if so advised, for change of the enquiry officer.
 - 4. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

S.A. Singh)
Member(A)

(V.S. Aggarwal) Chairman

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